

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7803/2019

(Arising out of impugned final judgment and order dated 11-10-2018 in CRLA No. 3910/2006 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MAHAVIR & ANR.

Respondent(s)

Date : 13-10-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. S.R. Singh, Sr. Adv.
Mr. Ankur Prakash, AOR
Mr. Ajay Yadav, Adv.
Mr. Syed Mohd. M., Adv.

For Respondent(s) Mr. Narendra Kumar, Adv.
Ms. Deepali Aggarwal, Adv.
Mr. Rakesh Kumar-i, AOR

Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Mr. Sharad Chauhan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned senior counsel for the State of Uttar Pradesh and learned counsel representing the two accused persons in the matter. Let the accused report to the Inspector- in- charge of the Ughaiti, Bauduan police station within a week.

The Inspector-in-charge of the said police station shall send

a report to this Court indicating compliance. If there is no compliance, non-bailable warrant shall be issued against both the accused persons.

List the matter after four weeks.

(HARSHITA UPPAL)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR